

a Bill to provide for the establishment of a Crop Insurance Corporation for the purpose of under taking the business of crop insurance so as to protect the interests of small farmers from loss due to unavoidable causes.

MR. DEPUTY SPEAKER The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a Crop Insurance Corporation for the purpose of under-taking the business of crop insurance so as to protect the interests of small farmers from loss due to unavoidable causes."

The motion was adopted.

SHRI K. RAMAMURTHY: I introduce the Bill

CONSTITUTION (SCHEDULED CASTES) ORDERS (AMENDMENT) BILL.\*

SHRI G. S. REDDI (Miryalguda) I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Goa Daman and Diu) Scheduled Castes Order, 1968.

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes (Union Territories) Order, 1951, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Goa,

Daman and Diu) Scheduled Castes Order, 1968."

The motion was adopted.

SHRI G. S. REDDI: I introduce the Bill.

MAINTENANCE OF INTERNAL SECURITY (REPEAL) BILL\*

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill to repeal the Maintenance of Internal Security Act, 1971.

MR DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to repeal the Maintenance of Internal Security Act, 1971.

The motion was adopted.

SHRI CHITTA BASU: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Article 311).

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI CHITTA BASU: Introduced the Bill.

EMERGENCY LAW (REPEAL BILL)\*

SHRI SOMNATH CHATTERJEE: (Jadavpur) I beg to move for leave to introduce a Bill to repeal the Maintenance of Internal Security Act, 1971 and the Defence of India Act, 1971.

MR. DEPUTY-SPEAKER: The question is:

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†Introduced with the recommendation of the President.

**MR. DEPUTY-SPEAKER**

"That leave be granted to introduce a Bill to repeal the Maintenance of Internal Security Act, 1971 and the Defence of India Act, 1971."

*The motion was adopted.*

**SHRI SOMNATH CHATTERJEE:** I introduce the Bill.

15.42 hrs.

**CONSTITUTION (AMENDMENT)  
BILL**

(Amendment of article 352) by  
Shri Hari Vishnu Kamath—contd.

**MR. DEPUTY SPEAKER:** Now, we come to further consideration of Shri Kamath's Bill.

**SHRI P. K. DEO (Kalahandi):** Sir, Shri Kamath is now out of India on official duty. And so, it will not be fair to adjourn the debate on that Bill. But, the Bill could be discussed in his absence. He will continue to have the right to reply.

Secondly, two hours were allotted for the discussion of this Bill and the time has been fully consumed. So, my motion in this regard, is as follows:

"That the debate on the Constitution Bill (Amendment of article 352) be adjourned."

**SHRI KANWAR LAL GUPTA (Delhi Sadar):** I do not see any reason why he wants to adjourn this discussion on this Bill. Has Shri Kamath written to you any letter about this Bill?

**MR. DEPUTY-SPEAKER:** No.

**SHRI KANWAR LAL GUPTA:** If he has not written, I do not see any reason for adjourning the debate on the Bill unnecessarily.

**SHRI C. K. CHANDRAPAN (Cannanore):** If we continue the discussion, he will get priority. But, if it is adjourned, he may not get it.

**MR. DEPUTY-SPEAKER:** Mr. Gupta, the position is this. We have

allowed two hours for this and these two hours have already been consumed. So, either we have to extend the time for which another motion is to be put or we have to adjourn it.

**SHRI KANWAR LAL GUPTA:** The time should be extended.

**MR. DEPUTY-SPEAKER:** Then, the mover is not here; he will not be able to listen to it.

**SHRI KANWAR LAL GUPTA:** He has already explained the position while moving this Bill. The Minister is here. If we adjourn that to-day then, I am not sure whether the Bill get the priority automatically or not.

**MR. DEPUTY-SPEAKER:** It has to be balloted again.

**SHRI SAMAR GUHA (Contai):** If it is balloted, where is the surety that he will get the priority?

**MR. DEPUTY-SPEAKER:** He is bound to get the priority.

**SHRI KANWAR LAL GUPTA:** We do not want to adjourn this. We want that the time should be extended by another two hours.

**SHRI SAMAR GUHA:** Is it possible to get the priority?

**MR. DEPUTY-SPEAKER:** That is for the House to decide.

**SHRI KANWAR LAL GUPTA:** You kindly take the leave of the House.

**SHRI SAMAR GUHA:** Before that, I want to seek some clarification on this. Is there a possibility of his getting the priority in the ballot?

**MR. DEPUTY-SPEAKER:** Once it is balloted, then it may be given the priority. What do you propose to do? Do you want the time to be extended?

**SHRI P. K. DEO:** Mr. Kamath should get his right of reply.

**MR. DEPUTY-SPEAKER:** Would the Minister like to intervene?